# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No.54/2004

Dated Thursday this the 4th day of March, 2004.

### C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

K.A.Muraleedharan S/o K.V.Achuthan Station Director All India Radio Thrissur.

Applicant.

(By advocate Mr.M.R.Hariraj)

#### Versus

- Union of India, represented by The Secretary Ministry of Information and Broadcasting New Delhi.
- Director General All India Radio New Delhi.

Respondents

(By advocate Mr.C.Rajendran, SCGSC)

The application having been heard on 4th March, 2004, the Tribunal on the same day delivered the following:

## ORDER

## HON'BLE MR.A.V. HARIDASAN, VICE CHAIRMAN

The applicant presently working as Station Director, All India Radio, Thrissur, has filed this applicaion seeking the following reliefs:

- (i) Quash Annexure A7, declaring the non-inclusion of the applicant's name therein as illegal and direct the respondents to consider the applicant for promotion to the STS of IB(P)S on adhoc basis in preference to his juniors.
- (ii) Direct the respondents to consider the applicant for regular promotion to the STS of IB(P)S with effect from the date on which he became eligible for the same.
- (iii) Direct the respondents to fix the pay of the applicant in the STS with effect from the date on which the applicant started to work in the STS post and to pay him all consequential benefits therefrom.
- 2. When the matter came up today, the learned counsel of the applicant stated that the applicant has since been regularized in

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the Senior Time Scale of the Cadre of Indian Broadcasting (Programme) Service and, therefore, the application may be disposed of taking note of the fact and leaving it to the applicant to take up the claim regarding fixation of his pay and allowances with effect from the date of his adhoc promotion to that grade. Learned counsel for the respondents has no objection in disposing of the application as suggested by the applicant's counsel.

- 3. In the light of the above submissions by the learned counsel on either side and in the wake of the development that the applicant has since been regularised in the STS, we dispose with the competent authority of this application permitting the applicant to take up the question of fixation of pay etc. with effect from the date of his adhoc promotion.
- 4. The OA is disposed of as above.

  Dated 4th March, 2004.

14-6.22

H.P.DAS ADMINISTRATIVE MEMBER

A.V.HARIDASAN VICE CHAIRMAN

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